

CENTRAL ADMINISTRATIVE TRIBUNAL  
BOMBAY BENCH

Original Application No: 321/93

~~Transfer Application Noxxxxx~~

DATE OF DECISION 15.4.1993

B R Kahar Petitioner

Advocate for the Petitioners  
Mr. S M Dharap

Versus

G.M., Western Railway & Anr. Respondent

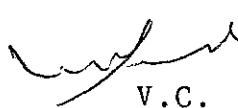
Mr. P M A Nair Advocate for the Respondent(s)

CORAM:

The Hon'ble Shri Justice M S Deshpande, V.C.

The Hon'ble Shri M Y Priolkar, M(A)

1. Whether Reporters of local papers may be allowed to see the Judgement ?
2. To be referred to the Reporter or not ?
3. Whether their Lordships wish to see the fair copy of the Judgement ?
4. Whether it needs to be circulated to other Benches of the Tribunal ?

  
V.C.

NS/

IN THE CENTRAL ADMINISTRATIVE TRIBUNAL  
BOMBAY BENCH, 'GULESTAN' BUILDING NO.6  
PREScot ROAD, BOMBAY 1

OA NO. 321/93

BABULAL RAMDULARI KAHAR

APPLICANT

v/s.

General Manager  
Western Railway  
Churchgate, Bombay & Another

Respondents

Coram: Hon. Shri Justice M S Deshpande, Vice Chairman  
Hon. Shri M Y Priolkar, Member (A)

APPEARANCE:

Mr. S M Dharap  
Counsel  
for the applicant

Mr. P M A Nair  
Counsel  
for the respondents

ORAL JUDGMENT:

DATED: 15.4.93

(Per: M S Deshpande, Vice Chairman)

Heard the counsel. The respondents have not yet decided the grievance of the applicant which was made in the representation dated 19.1.93. The respondents are directed to decide that grievance within six weeks. We are not disposed to make any other order at this stage.

OA is disposed of.

  
(M Y Priolkar)  
M(A)

  
(M S Deshpande)  
V.C.